

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
RAJYA SABHA  
UNSTARRED QUESTION NO : 354  
(TO BE ANSWERED ON THE 24<sup>th</sup> July 2023)**

**GREENFIELD AIRPORTS**

354. DR. M. THAMBIDURAI

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the details regarding the present status of development of greenfield airports across the country, including the proposed new greenfield airport at Parandur near Chennai;
- (b) whether Government has acquired sufficient lands for this purpose;
- (c) if so, the details thereof, including the compensation that is proposed to be paid to the landowners;
- (d) whether Government is aware of any protest by the landowners in Parandur against acquiring of lands; and
- (e) if so, the details thereof, including the time-line by which the proposed airport is likely to come up at Parandur?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) to (e): GoI has accorded 'In-Principle' approval for setting up of 21 new Greenfield Airports namely, Mopa in Goa, Navi Mumbai, Shirdi and Sindhudurg in Maharashtra, Kalaburagi, Vijayapura, Hassan and Shivamogga in Karnataka, Dabra (Gwalior) in Madhya Pradesh, Kushinagar and Noida (Jewar) in Uttar Pradesh, Dholera and Hirasar in Gujarat, Karaikal in Puducherry, Dagadathi, Bhogapuram and Orvakal (Kurnool) in Andhra Pradesh, Durgapur in West Bengal, Pakyong in Sikkim, Kannur in Kerala and Hollongi (Itanagar) in Arunachal Pradesh across the country.

Out of these, 11 Greenfield airports viz. Durgapur, Shirdi, Kannur, Pakyong, Kalaburagi, Orvakal (Kurnool), Sindhudurg, Kushinagar, Itanagar, Mopa and Shivamogga have been operationalised.

State Government of Tamil Nadu has submitted an application to Ministry of Civil Aviation (MoCA) for grant of first stage clearance i.e. 'Site-Clearance' for development of a Greenfield airport at Parandur, Kancheepuram District, Tamil

Nadu. As per GFA Policy, the proposal has been sent to Airports Authority of India (AAI), Directorate General of Civil Aviation (DGCA) and Ministry of Defence (MoD) for their comments. After completion of this consultation with stakeholders, the proposal is required to be placed before the Steering Committee on Greenfield Airports for their recommendation, with respect to award of Site Clearance.

As per the GFA Policy, 2008, the responsibility of implementation of airport projects including funding of the project, land acquisition, R&R etc rests with the concerned airport developer including the respective State Government (in case the State Government is the project proponent). The timeline for construction of airports depends upon various factors such as land acquisition, mandatory clearances, removal of obstacles, financial closure etc. by the respective airport developers.

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